

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

ORDER

Consequent upon the selection of Sh. Akash Yadav, S/o Sh. Rajesh Kumar Yadav for the post of Sr. Personal Assistant in the Hon'ble High Court of Delhi, New Delhi, Technical Resignation of Sh. Akash Yadav, Personal Assistant, is hereby accepted and he stands relieved of his duties from this office with immediate effect. The official shall be entitled for past service benefits defined in terms of Contribution Pension Scheme (New Pension Scheme), as per rules. His lien is retained in this office for two years in terms of FR 13, Govt. of India's Orders 2 (2).

(Virender Kumar Bansal)
Principal District & Sessions Judge (HQs):
Tis Hazari Courts, Delhi

No. 63496-63518 /Estt.-1/PF/2025

Dated, Delhi the 06 SEP 2025

Copy forwarded for information & necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Drawing and Disbursing Officer, Accounts Branch, Central District, Tis Hazari Courts, Delhi, with the direction to inform the Housing Department in case the official is in possession of government accommodation.
3. The Sr. Accounts Officer/ Accounts Officer, Accounts Branch, Central District, Tis Hazari Courts, Delhi, to disburse his salary, as per rules.
4. The PAO concerned through concerned Accounts Branch.
5. Personal Office of the Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
6. The PRO/APRO, Tis Hazari Courts, Delhi.
7. A.O. (J)/Branch Incharge, Recruitment & Promotion Cell, Tis Hazari Courts, Delhi.
8. Dealing Officials (Central, Tis Hazari Courts) - Establishment Seat/ACR Seat/ Leave Seat / Layers Seat/Seniority & Promotion Seat / Promotion Cell/ Transfer & Posting Seat / General Branch / Computer Branch / Library Branch/ Vigilance Branch.
9. The Web-Site Committee, Tis Hazari Courts, Delhi.
10. Sh. Akash Yadav S/o Sh. Rajesh Kumar Yadav, Personal Assistant, posted in the Court of Ms. Neelam Singh, Ld. District Judge Commercial Court-06, Central District, Tis Hazari Courts, Delhi, with the direction to tender his relieving report accordingly and also submit an undertaking that he will either revert to the parent Department/Office within the lien period or resign from the parent Department/Office at the end of that period.

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